

**IN THE HIGH COURT OF ORISSA: CUTTACK**

Writ Petition No. .... / 20.....

Code No. \_\_\_\_\_

In the matter of

An application under Article 226 / Article 227 of the Constitution of India, 1950.

AND

In the matter of

An application under (state the relevant law / provision under which the order impugned has been passed and interference is warranted).

AND

In the matter of

A.B. (add description such as age, father / husband's name, residential address including Fax number with S.T.D. Code / Phone No. / Mobile No. and e-mail address, if any or the official address with such details)

..... PETITIONER (S)

VERSUS

C .D. (add description such as age, father / husband's name, residential or official address on which the service of notices is to be effected on the Opposite Party / Parties. The details of each Opposite Party are to be given in a chronological order with Fax number with S.T.D. Code / Phone No. / Mobile No. and e-mail address, if any.)

..... OPPOSITE PARTY / PARTIES

**DETAILS OF THE APPLICATION**

**1. Particulars of the cause/order against which the Petition is made:**

(1) Date of Order / Notification / Circular / Policy / Decision etc: .....

(2) Passed in (Case or File Number) :.....

(3) Passed by (Name and designation of the Court, Authority, Tribunal etc.):  
.....

(4) Subject-matter in brief: .....

**2. Declaration that no proceeding on the same subject matter has been previously instituted in this Court or any other Court, Authority or Tribunal:**

If instituted, indicate the status or result thereof, annexing a copy of the order.

- 3. Facts of the case:**  
Give a concise statement of facts in a chronological order, each assertion being, so far as is convenient, contained in a separate paragraph along with a declaration that no part of the statement so disclosed is false and that nothing has been suppressed by the petitioner.
- 4. Grounds for relief with legal provision:**  
Give separately, the grounds on the basis which each of the relief is claimed and the legal provision in support thereof.
- 5. Details of alternative remedies available and whether exhausted:**  
Give a declaration that the Petitioner has availed all statutory and other remedies, indicating detail particulars of alternative remedies with relevant provision of Law.
- 6. Delay, if any, in filing the Petition and explanation therefor:**  
State the cause of action and the reasons for not filing the Petition earlier with details.
- 7. Synopsis and list of dates and events in separate sheets are to be attached to the application, after the Index:**  
Indicate the summary and briefly narrate the chronology of events / important facts that led to the filing of the Petition.
- 8. Relief prayed for:**  
Specify the nature of the Writ / Order / Direction (s).
- 9. Interim Order/ Writ, if prayed for:**  
Specify, if interim order / relief has been sought for by separate application.
- 10. Documents relied on:**  
Indicate the particulars of documents and in whose possession / custody the same is available along with a certificate that those are the true copies of the originals.
- 11. Caveat:**  
That, no notice of lodging a caveat by the opposite party is received.  

**or**

Notice of caveat is received and the Petitioner has served the copies of the Writ Petition as well as the accompanying petitions seeking interim order on the caveator / counsel for the caveator.
- 12. Other Particulars:**  
All such particulars as under the Rules including affidavit in support of the application, relevant 'Certificate' and 'Undertaking' etc. are to be duly furnished.

**Place:** .....

**Date:** .....

**Signature and full name of the  
Party / Advocate for.....**